

# OFFICE OF THE DISTRICT MAGISTRATE, NORTH GOA Magisterial Branch, Collectorate Bldg., Panaji – Goa – 403001. Phone Nos: 2225383 Fax No:- 2426492 Email:- magbr-coln.goa@nic.in

No.8/8/ 2021/MAG/L&O/Vol-II/ 1016

# ORDER

#### ORDER U/S 144 OF CRIMINAL PROCEDURE CODE, 1973

WHEREAS, a surge in COVID-19 cases is being witnessed in Goa and other parts of the country, and the situation might further aggravate due to public gatherings and active interactions along with high positivity rate;

AND WHEREAS, in order to contain the spread of the said pandemic, certain measures are required to be taken to prevent the further spread of the disease;

**AND WHEREAS** in my considered opinion, there is sufficient grounds for proceeding under sub section (1) of section 144 of Code of Criminal Procedure, 1973 to take preventive steps to contain the spread of Virus by restricting public gatherings and activities;

AND WHEREAS, I am satisfied that the circumstances do not permit the serving, in due time, of the notices individually upon the persons against whom this order is directed and therefore, under the powers vested in me under sub section (2) of Section 144 of the Code of Criminal Procedure, 1973, I hereby pass the order ex-parte;

NOW, THEREFORE, I, Ajit Roy, IAS, District Magistrate, North Goa District, in exercise of the powers conferred upon me by Section 144 of the Code of Criminal Procedure 1973, direct that the following activities shall be prohibited or restricted in the district of North Goa, till further orders:

 No shops/establishments to remain open between 10 pm to 6 am, except industries/factories and other essential offices/utilities such as government offices and PSUs, local bodies, medical and health facilities, chemists, groceries/eatables, restaurant kitchen, hotels, public and private transports, Print and Electronic media, Telecommunication and Internet services, banks, insurance, ATMs, Petrol Pumps, LPG cylinder services.

- 2. The following establishments may run, but with less than 50% capacity
  - a. bars/restaurants,
  - b. river cruises/waterparks/entertainment parks,
  - c. gym/spa/massage parlours,
  - d. cinema halls, theatres, multiplexes,
  - e. casinos,
  - f. buses used as public transport,
- 3. The following establishment/facilities/events shall remain closed till further order
  - a. swimming pool,
  - b. schools, Colleges, educational and coaching institutions, except for examinations of college students,
  - c. religious places for the public, however the custodian of such establishments may carry out regular activities.
  - d. social/political/sports/entertainment/academic/cultural functions and other congregations, except for, events with the permission of the government, marriages with 50 with permission from DM/SDM or less people and cremation with less than 20 people,
  - e. gathering of five or more persons at public places, except for official functions or with permission from DM/SDM;

All non-government employers are also advised to actively plan for and promote work from home for the employees working in their shops/establishments/factories.

Any person contravening this order shall be punishable under Section 188 of the Indian Penal Code and Section 51 to 60 of the Disaster Management Act, 2005.

This order comes into force from 00:00 hrs of 22 April 2021 (intervening midnight of 21st and 22nd April 2021).

This Order supersedes the Order No. 8/8/2021-MAG/L&O(Vol.II) /962 dated 17/4/2021 and Order No. 8/8/2021-MAG/L&O(Vol.II) /892 dated 07/4/2021

Given under my hand and seal on this 21st day of April, 2021.

(Ajit Roy, IAS)
District Magistrate
North Goa

To,

The Director, Government Printing Press, Panaji, Goa with a request to cause Publication in Extra Ordinary Gazette immediately.

# Copy forwarded for necessary action to:

- 1. The Superintendent of Police, North Goa District, Porvorim
- 2. The Sub-Divisional Magistrate, Pernem / Bardez / Tiswadi / Bicholim/ Sattari.
- 3. The Sub-Divisional Police Officer Pernem /Bardez/Tiswadi /Bicholim.
- 4. The Mamlatdar & Executive Magistrate of Pernem/Bardez /Tiswadi/Bicholim/Sattari.
- 5. The Police Inspectors/P.S.I, Pernem / Bardez / Tiswadi / Bicholim / Sattari Police Station. They are directed to affix a copy of this Order on the notice board of their office and enforce the same strictly.
- 6. The Director of Information and Publicity, Panaji with a request to give wide publicity through all local dailies.
- 7. The Director of Doordarshan, Panaji, with a request to broadcast the order.
- 8. The Station Director, All India Radio, Panaji for giving wide publicity.
- 9. The Commissioner of Excise, Panaji-Goa.
- 10. The Health Officer, PHC Porvorim.
- 11. The Secretary, Village Panchayat Salvador Do Mundo, Bardez, Goa

### Copy for information to:

- 1. The Secretary to Governor of Goa, Raj Bhavan, Panaji.
- 2. The Secretary to the Chief Minister of Goa, Secretariat, Porvorim.
- 3. The Chief Secretary, Government of Goa, Secretariat, Porvorim.
- 4. The Addl. Secretary (Home), Government of Goa, Home Department (General), Secretariat, Porvorim.
- 5. The Director General of Police, Goa, Panaji-Goa.